

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 172 of 2012

(Arising out of Order-in-Appeal No. 377/2011 dated 26/09/2011 passed
by the Commissioner of Central Excise, Bangalore)

DE Beers India Pvt. Ltd.

No.18/A, Peenya Industrial Area, 2nd Phase,
Bangalore - 560 058

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor, TTMC Building,
Above BMTC Bus Stand, Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

Mr. Harish Bindumadhavan, Advocate
Prestge Trade Tower
Level 14, 46 Floor, Palace Road, High
Grounds,
Bangalore – 560 001
Karnataka

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20164 / 2021

Date of Hearing: 16/06/2021

Date of Decision: 16/06/2021

Per : Bench

Learned counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **16/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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